

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

S.M. HASEEB & ORS.

Respondent(s)

WITH

SLP(C) No. 9686/2015

SLP(C) No. 9889/2015

Date : 30/03/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr Uday Prakash Yadav, Adv.
Mukesh Kumar Maroria, Adv.
Mr Uday Prakash Yadav, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

Mr. Kiran Kumar Jaipurkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.9351/2015

Ld. Counsel appearing for the petitioner submits that he will be filing fresh address of respondent nos. 2 to 4 during the course of the day itself alongwith spare copies. Notices thereafter be issued forthwith to respondent nos. 2 to 4 and 9.

Item No.9

None appears for respondent nos. 1 and 5 to 8 despite due service.

SLP(C) NO.9686/2015

Opportunity to respondent no.1 to file counter affidavit has already been declined.

None appears for respondent nos. 2 to 4, 9 to 11 and 15 despite due service.

Ld. Counsel appearing for the petitioner submits that he will be filing fresh address of respondent no.14 during the course of the day itself alongwith spare copies. Notices thereafter be issued forthwith to respondent nos. 5,12 to 14 and 16.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent nos. 6 to 8 within two weeks time as last opportunity. Notices thereafter be issued.

SLP(C) NO.9889/2015

Opportunity to respondent no.1 to file counter affidavit has already been declined.

Ld. Counsel for the petitioner to take fresh steps to effect service on respondent no.2 within two weeks time as last opportunity. Notice thereafter be issued.

Ld. Counsel appearing for the petitioner submits that he will be filing fresh address of respondent nos. 12 and 13 during the course of the day itself alongwith spare copies. Notices thereafter be issued forthwith to respondent nos. 4,6 and 11 to 14.

Item No.9

None appears for respondent nos. 3,5,7 to 9,15 and 16 despite due service.

Ld. Counsel appearing for the petitioner seeks time for taking appropriate steps in respect of deceased respondent no.10. Last and final opportunity of one week is granted. Registry thereafter to process under rules.

List again on 27.4.2017.

(PAWAN DEV KOTWAL)
Registrar